

Court No. - 84

Case :- APPLICATION U/S 482 No. - 10104 of 2022

Applicant :- Tayyaba Begum

Opposite Party :- State of U.P. and Another

Counsel for Applicant :- Saher Naqvi

Counsel for Opposite Party :- G.A.

Hon'ble Saurabh Shyam Shamsbery,J.

1. By means of this application, the applicant has prayed for directing the court of learned Principal Judge, Family Court, Allahabad to decide the Criminal Case No.118 of 2021 (Tayyaba Begum and another Vs. Sameer Khan) under Section 125 Cr.P.C., Police Station-Atarsuiya, district-Prayagraj, pending before him within stipulated period as fixed by this Hon'ble Court.

2.Saher Naqvi, learned counsel for applicant, though a young lawyer has not appeared before this Court with full preparation. Saher Naqvi, has assured that in future she will come up with better preparation as she is unable to point out that there is a specific provision for expeditious disposal of application of interim maintenance as provided under last proviso of Section 125 (1) Cr.P.C.

3.Presently, the O.P. No.2 has not been served in the application filed under Section 125 Cr.P.C., therefore at this stage, prayer of the applicant for expeditious disposal cannot be allowed, therefore, the prayers made in this application are rejected at this stage. However, the applicant is at liberty to point out the concerned court that there is a provision for expeditious disposal of application filed under Section 125 Cr.P.C. as referred above.

4. Application is disposed of so far it relates to expeditious disposal Criminal Case No.118 of 2021 (Tayyaba Begum and another Vs. Sameer Khan) under Section 125 Cr.P.C.

5. Now, this court proceeds to hear this case regarding traffic congestion in pursuance of the order dated 21.9.2022

6. In pursuance of later part of order dated 21.09.2022, Sri Arun Kumar Dixit, Additional Superintendent of Police (Traffic), Prayagraj is present before this Court. He has taken cognizance of the problem about congestion around High Court due to

parking of vehicles as well as other relevant factors and has come up with a proposed plan.

7. Sri Amrendra Nath Singh, learned Senior Advocate has accepted the Court's request and has appeared with certain proposal.

8. This is not an adversarial issue, therefore, the matter is now posted to be taken on 14th October, 2022. Meanwhile, it is expected from Lawyers as well as from Police Authorities as well as officials of other departments that a meeting will be conducted at a suitable place with prior consent of Sri R.K. Ojha and Sri Amrendra Nath Singh, Senior Advocates and Sri S.K. Pal, Government Advocate and or any other stakeholder may also be invited to discuss the issue and to take a unanimous decision which may solve the problem. Advocates have ensured that they will help the authorities.

9. The Court appreciates that problem of Advocates is supposed to be solved by Advocates themselves and for that they are ready to cooperate with agencies for a solution.

10. Put up on 14th October, 2022 at 2.00 PM for compliance.

Order Date :- 23.9.2022

SB